

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. 1616/97.

Dt. of Decision : 05-12-97.

H.G. Shivanna

vs

.. Applicant.

1. The Union of India, Rep. by its Secretary, Atomic Energy Department, Bombay.
2. The Chairman, Atomic Energy Department, Bombay.
3. The Director, Atomic Minerals Division, Begumpet, Hyderabad.
4. The Chief Administration & Accounts Officer, (Grievance Officer), Atomic Mineral Divn., Begumpet, Hyderabad.
5. The In-charge, Exploration Geophysics Group, Atomic Minerals Division,

.. Respondents.

Applicant

: Mr. P. B. Vijaya Kumar

Respondents

: Mr. N. R. Devaraj, Sr. CGSC.

RAJENDRA PRASAD : MEMBER (ADMN.)

B. S. JAI PARAMESHWAR : MEMBER (JUDL.)

ORDER

ORAL ORDER (PER HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

Heard Mr.P.B.Vijaya Kumar, learned counsel for the applicant and Mr.N.R.Devaraj, learned counsel for the respondents.

2. The applicant herein joined as Driver Gr-I on 9-11-84 in the respondent organisation at Bangalore. Subsequently, he was transferred to Hyderabad in 1992 and he was promoted as Driver Gr-II during February, 1997. Since then he has been working at Hyderabad.

3. On 20-10-97 (Annexure-V) Exploration Geophysics Group incharge advised the applicant to make arrangements to proceed on field duty to Ander, Sirohi Dist. Rajasthan by 5 th November, 1997.

4. On 21-10-97 the applicant submitted a representation. On 23-10-97 the Exploration Geophysics Group incharge informed him that the applicant has been assigned to field duty and that he could not delay or avoid his duty and the same would be treated as dereliction of duty. Against the said reply, the applicant submitted another representation dated 27-10-97 (Annexure-II) for sparing him from the field duty at Rajasthan.

5. The ~~app~~ Assistant Personnel Officer, AED Complex, Hyderabad in his reply dated 3-11-97 (Annexure-I) informed the applicant that his representation dated 27-10-97 has been considered by the authority and his request has not been acceded to. However, the applicant was informed that the representation will be re-examined in the next year.

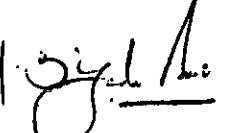
6. The applicant has filed this OA to direct the respondents to defer the movement of the applicant from Hyderabad to Ander, Sirohi Dist., Rajasthan by setting aside the impugned proceedings No. AMD-5/4/92-Adm. IV dt. 3-11-1997.

Jai

7. The applicant has been working here since 1992. Further his posting for field duty at Rajasthan is only temporary. After completion of field duty he will come back to Hyderabad.
8. We do not feel it proper to interfere with the order passed by the authorities.
9. Hence, we find no merits in this OA and the OA is rejected at the admission stage itself. No order as to costs.


(B.S. JAI PARAMESHWAR)
MEMBER(JUDL.)

S/1497


(H. RAJENDRA PRASAD)
MEMBER(ADMN.)


Deputy Registrar

Dated : The 5th Dec. 1997
(Dictated in the Open Court)

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O A 1616/97.

To

1. The Secretary, Union of India,
Atomic Energy Dept., Bombay.
2. The Chairman, Atomic Energy
Department, Bombay.
3. The Director, ~~AM~~ Atomic Minerals Division,
Begumpet, Hyderabad.
4. The Chief Administration &
Accounts Officer (Grievance Officer),
Atomic Mineral Division, Begumpet,
Hyderabad.
5. The In-charge, Exploration Geophysics Group,
Atomic Minerals Division, Hyderabad.
6. One copy to Mr. P. B. Vijayakumar, Advocate, CAT. Hyd.
7. One copy to Mr. N. R. Devraj, Sr. OGSC. CAT. Hyd.
8. One copy to HBSJP. M. (J) CAT. Hyd.
9. One copy to D. R. (A) CAT. Hyd.
10. One spare copy.

pvm

16/12/97

I Court

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE

VICE-CHAIRMAN

AND

THE HON'BLE MR. H. RAGENDRA PRASAD: M(A)

The Hon'ble Mr. B-S. Jaiaraman (M)

DATED: 5-12-1997

ORDER/JUDGMENT:

M.A./R.A./C.A. No.

in

O.A. No.

1616/97

T.A. No.

(W.R.)

Admitted and Interim directions
issued.

Allowed

Disposed of with direction

Dismissed. at the aduiniia stage

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm.

